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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1281 OF 2004
M.A. No.1093 OF 2004

New Delhi, this the 25th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, MEMBER (A)

1. Wilson Massey
MLD, O/O Executive Engineer,
Ghaziabad Central Division,
CPWD, Ghaziabad,
C/o 17-A, East Guru Angand Nagar,
Delhi-110092.
2. Raj Kumar
MLD, O/O Executive Engineer,
Ghaziabad Central Division,
CPWD, Ghaziabad, C/o 17-A, East Guru Angand
Nagar, Delhi-110092.Applicants
(By Advocate : Ms.Naina)

Versus -

Union of India through -

1. Director General of Works,
CPWD, Nirman Bhawan, New Delhi.
2. The Supdt. Engineer (Ele.)
Co-ordination Circle,
CPWD, East Block-I, Vth Floor, R.K. Puram,
New Delhi.
3. The Executive Engineer,
Ghaziabad Central Division,
CPWD, Hindon Air Field,
Ghaziabad.Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL :-

MA 1093/2004

MA 1093/2004 for joining together is allowed
subject to just exceptions. Filing of a joint
Original Application is permitted.

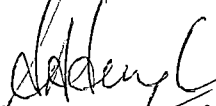
OA 1281/2004

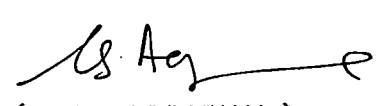
Learned counsel of the applicants states that
she may be permitted to withdraw the present Original
Application with liberty to file a fresh Original



Application in case within the stipulated time ^{prescribed} under the Administrative Tribunals Act, 1985 no decision or adverse decision is taken by the respondents. Allowed as prayed.

2.. Subject to aforesaid, the present Original Application is dismissed as withdrawn.


(S.A. SINGH)
MEMBER (A)


(V.S. AGGARWAL)
CHAIRMAN

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